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Under Implementation (40)

Faridabad (Haryana)	Jalgaon (Maharashtra)
Rewari (Haryana)	Dronagiri (Nhava Sheva)....3 CFSs
Dasrath (Baroda), Gujarat	Waluj (Maharashtra)
Nasik (Gujarat)	Jashkar (Maharashtra)
Porbunder (Gujarat)	New Mangalore (Karnataka)
Rajkot (Gujarat)	Panambur (Karnataka)
Udaipur (Rajasthan)	Cochin (Kerala)....3 CFSs
Kota (Rajasthan)	Madras (Tamil Nadu)....3 CFSs
Bhilwara (Rajasthan)	Silliguri (West Bengal)
Bhiwadi (Rajasthan)	Haldia (West Bengal)
Bhatinda (Punjab)	Meerut (Uttar Pradesh)
Ballasore (Orissa)	Unnao (Uttar Pradesh)
Paradip Port (Orissa)	Saharanpur (Uttar Pradesh)
Malanpur (Gwalior), Madhya Pradesh	Allahabad (Uttar Pradesh)
Raipur (Madhya Pradesh)	Visakhapatnam (Andhra Pradesh)
Aurangabad (Maharashtra)	Verna (Goa)
Nagpur (Maharashtra)	Barwala (Near Chandigarh)

Under Consideration (7)

Aroor (Kerala)	Chanje (Maharashtra)
Tuticorin (Tamil Nadu)....2 CFSs	Ludhiana (Punjab)
Dadri (Uttar Pradesh)	Greater Noida (Uttar Pradesh)

Note: Of the 69 approved proposals, one CFS (at Kalamboli) was closed down while other two CFSs (at Kanpur and Faridabad) were cancelled as per the request of the party.

Conditions of Workers Under TTCl in West Bengal

3209. SHRI R.B. RAI: Will the Minister of COMMERCE be pleased to state:

(a) the details of tea gardens owned by the Tea Trading Corporation of India in West Bengal with its area and number of workers and employees working in each gardens;

(b) whether these tea gardens are functioning at present;

(c) if so, the details thereof and if not, the reasons therefor;

(d) the amount of payment made to the workers and employees as on date in different each tea garden;

(e) if so, the details thereof;

(f) whether the TTCl is following/implementing the

statutory provisions meant for the works in respect of housing, medical and other benefits;

(g) if so, details thereof; and

(h) the steps taken by the Government in this regard ?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI BOLLA BULLI RAMAIAH): (a) Required information is attached as Statement.

(b) and (c) While Looksan and Potong tea estates are producing finished tea, Pashok and Vah-Tukvar tea estates are, at present, not producing black tea due to labour problems resulting from delay in payment of salary/wages etc. on account of acute financial problems of TTCl Ltd.

(d) and (e) Wages of the employees in a garden are determined by a tripartite agreement arrived at between the Planters' Associations and the Trade Union leaders in the presence of State Government representatives. Ap-

proximate amounts of Wages/Salary payment per month in each of the gardens are as below:

Looksan Tea Estate	- Rs. 5.41 lakhs
Pashok Tea Estate	- Rs. 5.00 lakhs
Vah-Tukvar Tea Estate	- Rs. 4.50 lakhs
Potong Tea Estate	- Rs. 2.31 lakhs

(f) and (g) Provident Fund dues of the workers in respect of all the four gardens have been cleared by Tea Trading Corporation India Ltd. upto March, 1996. In Looksan tea estate, housing, medical and other facilities have been paid upto date. In other three gardens, however, there have been arrears on this account.

(h) In view of consistent losses incurred by TTCI Ltd. on account of its garden operations, it has been decided to dispose of all the gardens owned by the Corporation through outright sale. Attempts are being made to complete the sale process expeditiously. In the meanwhile, the management of TTCI has been asked to continue production and manufacturing activities to the extent feasible to ensure payment of current dues. Funds have also been provided to TTCI by STC/Govt. of India from time to time, to meet the statutory liabilities.

STATEMENT

Details of tea gardens owned by TTCI in West Bengal

S.No.	Name of the tea gardens	Planted area (Hectares)	No. of workers & employees
1	2	3	4
1.	Looksan Tea Estate, Dist. Jalpaiguri	417.70	893
2.	Pashok Tea Estate, Darjeeling.	305.70	959
3.	Vah Tukvar Tea Estate, Darjeeling.	197.08	747
4.	Potong Tea Estate, Darjeeling.	138.44	345

Land For Agricultural Activities

3210. SHRIMATI MEIRA KUMAR: Will the Minister of FINANCE be pleased to state:

(a) whether under liberalisation policy the Government have permitted foreign companies and Non-Resident Indians to purchase agricultural land in India and partially/wholly carry on agricultural activities; and

(b) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.P. VEERENDRA KUMAR) : (a) No, Sir. Acquisition of agricultural land in India, by way of purchases, and carrying on agricultural activity by foreign companies and Non-Resident Indians is not permitted under the provisions of Foreign Exchange Regulation Act, 1973.

(b) Does not arise.

Textiles Designing Exhibitions

3211. SHRI N.J. RATHWA: Will the Minister of TEXTILES be pleased to state:

(a) the number of textile design exhibitions organized in the country, particularly in Gujarat during the last three years State-wise;

(b) the details of export orders received through these exhibitions till now;

(c) whether the Government propose to organize more such exhibition in future; and

(d) if so, the details thereof; State-wise ?

THE MINISTER OF TEXTILES (SHRI R.L. JALAPPA): (a) 212 exhibitions were organised under the National Design Collection Programme (NDCP) and by the Weavers Service Centres (WSC) during the last three years, including 6 exhibitions in Gujarat. The details of the exhibitions are attached as statement.

(b) The purpose of organising these exhibitions is primarily to disseminate technical information and to increase awareness.

(c) and (d) Yes, Sir. In the near future more exhibitions are likely to be organised in the country.

STATEMENT

Exhibitions held under the National Design Collection Programme and by the Weavers Service Centres during the last 3 years.

State	1993-94	1994-95	1995-96
1	2	3	4
1. Andhra Pradesh	-	-	3
2. Assam	2	2	4
3. Bihar	1	-	-
4. Chandigarh	4	4	4
5. Delhi	4	5	14
6. Gujarat	2	-	4
7. Haryana	-	-	3
8. Himachal Pradesh	-	2	2
9. Jammu & Kashmir	-	2	1
10. Karnataka	-	-	4